CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

R.A. No. 44/2004 in O.A. No. 684/2000

A.A.Ansari

...Applicant

-versus-

UOI & Ors.

... Respondents

ORDER IN CIPCULATION

(Blospon this the 6th day of July, 2004)

By Madan Mohan, Member (Judicial)-

This review application has been filed to review the order passed by this Tribunal on 8.4.2004 in O.A. No. 684/2000.

- 2. In the present R.A., no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of C.P.C. In exercise of the jurisdiction under Order 47 Rule 1 C.P.C. it is not permissible for an erroneous decision to be re-heard and corrected. It is remember that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise (See: Parsion Devi Vs. Sumitri Devi and Ors. JT 1997(8) SC 480). The Hon'ble Supreme Court in its judgement rendered in the case of UoI Vs. Tarit Ranjan Dass, reported in 2004 SCC (L&S) 160 has held that the Tribunal cannot act as an appellate authority to review the original order.
- 3. In view of the foregoing, we do not find any merit inthis R.A., which is accordingly rejected at the circulation stage itself.

(Madan Mohan) Judicial Member (M.P.singh) Vice Chairman

/NA/